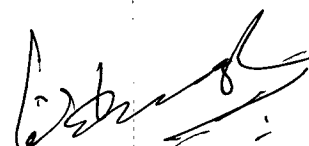


and as such, in all expectation, the applicant may have to be shifted to the Southern Region. Annexure A-11 is the representation filed by the applicant which has not been disposed of. It has also been stated that the post from where the applicant has been shifted still remains vacant.

2. In view of the above, this case may be disposed of finally with a direction to the respondents to consider the representation at Annexure A-11 alongwith the grounds raised in this Original Application and decide the said representation. The representation may be disposed of as stated above within a period of one month from the date of communication of this order. In the event of the respondents allowing the request of the applicant, the period of absence may be regularised in accordance with law. If for any reason, the request of the applicant is not acceded to, the same shall be informed to the applicant by a reasoned and speaking order. Needless, to mention that in that event, the applicant shall have liberty to move the matter in this Court.

3. The Original Application is disposed of as above. No order as to costs.

Dated, the 7th June, 2006.



K.B.S.RAJAN
JUDICIAL MEMBER

VS